NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2009 C.A. No. 83/2016

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE PARTIES: Mr. D. H. Narayansa

V/s. M/s. Aries Agro Vet Associates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. M. S. BHARDUSAF ARIV P.

2) S. R. Roluhar Adv. For Pub'b'rn Pub'b'rn

ORDER C.P. 114/397-398/CLB/MB/MAH/2009 C.P. 118/163/CLB/MB/MAH/2012

- 1. The Learned Representatives of both the sides are present.
- From the side of the Respondent, it is informed that against the Order of this Bench an Appeal is preferred and filed on 10.11.2017 vide Diary No. 2361/2017 of NCLAT and the matter is mentioned before NCLAT today itself.
- Since the subject matter is with regard to Maintainability which is now challenged before NCLAT.
- In the interest of justice it is necessary to wait for the decision of the NCLAT.
- Matter is adjourned to 19.12.2017.
- 6. If the Order of the NCLAT is pronounced before this date the matter can be mentioned for early decision.

Sd/-Bhaskara Pantula Mohan Member (Judicial) 14.11.2017. Sd/-

M.K. Shrawat Member (Judicial)